GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3904
ANSWERED ON:14.12.2009
INCLUSION OF CASTES IN SC LIST
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether some backward castes included in the central list of Scheduled Castes (SCs) have not been accorded the same status in some States;
- (b) if so, the details thereof and reasons therefor, State-wise;
- (c) whether proposals have been received from the States for inclusion of some castes in SC list;
- (d) if so, the details thereof, State-wise and reaction of the Government thereto; and
- (e) the steps taken by the Government for inclusion of all the backward castes recognized as SCs by the Union Government in the SC list of the States?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

(a) & (b) In accordance with Article 341 (1) of the Constitution, specification of a caste as a Scheduled Caste is in relation to a particular State/Union Territory.

The criterion followed in this regard is extreme social, educational and economic backwardness arising out of traditional practice of untouchability.

- (c) & (d) A Statement indicating the State/UT wise number of complete proposals received for inclusion of some castes in the list of Scheduled Castes, is Annexed.Such proposals received from concerned State Governments/Union Territory Administrations, are processed as per approved modalities.
- (e) Does not arise in view of reply to (a) & (b) of the Question.